

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of MAY, 2013 (20.5.2013 to 24.5.2013)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
21.5.2013 Tuesday At 10.30 A.M. Coram: 1. Member (VS) 2. Member (DD)	1.	73/MP/2013	TPDDL	Petition under Section 79(i) (f) of the Electricity Act 2003 read with Electricity Rules 2005 made there under, for adjudicating the dispute between the parties/ referring the parties to arbitration for settlement of disputes <i>(On admission)</i>
	2.	151/MP/2012	NTPC-Sail	Miscellaneous petition for relaxation of provisions in regard to Additional Capitalization from the date of commercial Operation up to the cut-off date for determination of Tariff of Bhilai Expansion Power Plant (2X250 MW) and also for exercise of inherent powers to do substantial justice.
	3.	65/MP/2013	NLC	Increase in Operation and Maintenance expenses incurred by NLCs Mines on account of Wage Revision with effect from 01.01.2007 to 31.03.2009 and other pay hikes to employees (Executive & workmen), linked to NLCs Power Stations namely NLC TPS I (600MW) NLC TPSII-Stage I (3X210 MW) NLC-TPSIL-Stage II (4x210 MW) and NLC TPS I Expn (2x210 MW) and pay revision to CISF personal posted in NLC Mines with effect from 01.01.2006 to 31.03.2009 <i>(On admission)</i>
	4.	74/MP/2013	LBHPPL	Petition under section 79 of the Electricity Act, 2003 read with CERC (Grant of Connectivity, long term access and medium-term open access and Inter-state Transmission and related Matters) Regulations, 2009 as amended from time to time read with CERC (Unscheduled Interchange charges and other related matters) Regulations 2009 as amended on 28.4.2010. <i>(On admission)</i>
	5.	5/MP/2013	NRLDC	Petition for providing systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the CERC (Indian Electricity Grid Code) (First Amendment) Regulations, 2012 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Northern Regional Grid as well as the inter-connected Indian Grid.
	6.	30/MP/2013	PGCIL	Miscellaneous petition for approval under Regulation 24 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and under Section 28 (4) of the Electricity Act, 2003 on account of additional cost incurred owing to revision of scale of pay for Employees posted in ULDC scheme from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f.1.1.2007.
21.5.2013 Tuesday At 3.00 P.M.		F.L-1/12/2010-CERC	-	Public Hearing on Draft Central Electricity Regulatory Commission (Terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (Second Amendment) Regulations, 2013.
23.5.2013 Thursday At 10.30 A.M. Coram: 1. Chairperson 2. Member (VS)	1.	6/MP2013	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.

3. Member (DD)	2.	85/MP/2013	WRLDC	Petition on declaration of COD and Scheduling of SASAN Power Ltd. UMPP.
	3.	19/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	4.	20/MP/2013	PGCIL	Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.
	5.	78/MP/2013	PGCIL	Petition under Section 79 (1) ©, (d) & (f) of the Electricity Act, 2003 Read with Regulation 24 & 211 of CERC (Conduct of Business), Regulation, 1999 for directions to the Respondent beneficiaries/DICs to perform the obligations under the Central Electricity Regulatory Commission (Sharing of inter-state Transmission charges and Losses) Regulations, 2010 <i>(On admission)</i>
	6.	77/GT/2013	GMR-KEL	Petition for determination of tariff in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR-kamalanga Energy Limited (GKEL) to GRIDCO acting as nominee of Government of Odisha for procuring power for the Odisha Distribution Companies from the period commencing from 1.4.2013 to 31.3.2014. <i>(On admission)</i>
	7.	2/RP/2013	HSPL	Review of order dated 31.1.2013 in Petition No. 43/MP/2013 <i>(On admission)</i> .
	8.	59/MP/2013	OIPL	Extension of bid processing period in respect of Ultra Mega Power Project of Orissa Integrated Power Limited.
	9.	234/2010	IEX	Petition for delivery based monthly contracts in electricity.
	10.	55/MP/2013	PXIL	Permission to introduce Longer tenure/term Ahead Contracts in Power Exchange India Limited.
	11.	1/RP/2013	SJVNL	Review of the order dated 16.1.2013 in Petition No. 27/2011 regarding determination of generation tariff for Nathpa Jhakri Hydro electric Power Station (6x250 MW) for the period from 1.4.2004 to 31.3.2009.
	12.	278/2010	TPL	Petition in matter of (a) Electricity Act, 2003 and (b) CERC (Terms and Conditions of Tariff) Regulations 2009 and (c) sharing of transmission charges for the inter-regional links between WR and other regions on proportionate basis and (d) sharing of wheeling charges for Gujarat and Maharashtra for use of the Gujarat transmission system (GETCO) for conveyance of Central Sector Power to Union territory of Daman & Diu & UT of Dadra and Nagar Haveli and use of Maharashtra State Electricity Transmission Corporation Limited (MSETCL) transmission system for wheeling of Central Sector Power to the State of Goa. <i>(For direction)</i>
	13.	29/2011	JPL	Irrational and Unlawful of the Western Region Power Committee to saddle Jindal Power Limited with the burden of sharing of transmission charges for the inter- regional links between Western Region and other regions on Proportionate basis <i>(For direction)</i>

(T.D. PANT)
Bench Officer
22.5.2013